

(a) whether Government recently asked the different housing agencies in the country to maintain quality of construction;

(b) if so, the names of housing agencies in the public sector as well as in private sector presently operating in the country;

(c) whether Government have provided loans to the public sector housing agencies; and

(d) if so, details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) :**  
(a) and (b). Housing is a State subject and it is for the States and U.Ts. to ensure that requisite quality control over the construction of houses is exercised by the agencies concerned.

(c) and (d). The Central financial assistance is given to the States/U Ts in the shape of block loans and block grants without being tied to any particular scheme or head of development. However, loans are provided by Housing and Urban Development Corporation (HUDCO) a public sector enterprise to various construction agencies including Housing Boards and Development authorities. Since its inception (in 1970) HUDCO has sanctioned upto 31.10.85, 3908 schemes involving project cost of Rs. 2856 43 crores with a loan assistance of Rs. 1852.47 crores.

#### **Distribution of Foodgrains under Rural Employment Scheme**

1226. **SHRI MOHD. MAHFOOJ ALI KHAN :** Will the Minister of AGRICULTURE be pleased to state :

(a) the quantity of foodgrains distributed under Rural Employment schemes during 1980-81;

(b) the total quantity of foodgrains distributed under rural employment programme during the period from 1981 to 1984; and

(c) whether quantity of foodgrains distributed during three years i.e. 1981-84 was not even half of the quantity distributed during a single year i.e. 1980-81 and the reasons therefor and the difficulties being faced by Government due to keeping excessive stock of foodgrains ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) :** (a) During the year 1980-81 a quantity of 13.34 lakhs M.Ts. of foodgrains was distributed to the workers under Food for Work/ National Rural Employment Programme.

(b) In the year 1981-82 to 1984-85 a total quantity of 8.31 lakh M Ts. of foodgrains was utilised under the Rural Employment Programmes i.e. National Rural Employment Programme/Rural Landless Employment Guarantee Programme.

(c) The quantity of foodgrains utilised under Rural Employment Programmes during the years 1981-82 to 1984-85 was more than 50% of the foodgrains utilised during 1980-81. The reason for higher utilisation of foodgrains during 1980-81, was that food for work programme was continued during that year because of severe drought of the year 1979-80. Further, under the Food for Work Programme which continued upto October, 1980, of the whole wage was permitted to be paid in foodgrains. The National Rural Employment Programme (NREP) which replaced the Food for Work Programme was implemented on this basis from October, 1980 to March, 1981. Payment of wages in foodgrains was restricted to 2 kg. per manday from April, 1981 and further reduced to 1 kg. per manday from September, 1981. No difficulties were faced in keeping of foodgrains stocks during the period 1981-84.

#### **Training of Farmers and Testing of Farm Implement**

1227. **DR. K. G. ADIYODI :** Will the Minister of AGRICULTURE be pleased to state :

(a) the steps taken for training of farmers and testing of farm implements and machinery;

(b) number of organisations/Units undertaking such training and testing, State-wise; and

(c) number of persons trained so far during the last three years, State-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) to (c). Yes, Sir. The Government of India have taken steps for training of farmers and testing of farm implements and machinery through establishment of 3 Farm Machinery Training and Testing Institutes one at Budni (Madhya Pradesh) in 1956, the second at Hissar (Haryana) in 1963 and 3rd at Garladinne, Anantpur (A. P.) in 1983. Two more such Institutes one in the Eastern

Region and the other in the Western Region are being proposed during the Seventh Plan period. In addition, farmers are being imparted training through 89 Krishi Vigyan Kendras and 18 Agricultural Universities under the auspices of Indian Council of Agricultural Research. The testing of farm implements for research and development purposes is being undertaken by the I.C.A.R. at the Central Institute of Agricultural Engineering, Bhopal and at the All India Coordinated Research Projects on Farm Implements and Machines.

The number of trainees trained state-wise during the last three years at the Farm Machinery Training and Testing Institutes at Budni, Hissar and Garladinne is given in the Statement given below. The Krishi Vigyan Kendras have trained 12,711 persons in agricultural engineering, primarily relating to all aspects of implements during 1982-85.

Statement

Sl. No.	State/Union Territories	1982-83	1983-84	1984-85
1	2	3	4	5
1.	Andhra Pradesh	11	13	85
2.	Assam	21	6	5
3.	Bihar	46	64	24
4.	Gujarat	1	21	42
5.	Haryana	268	296	328
6.	Himachal Pradesh	10	7	4
7.	Jammu and Kashmir	8	6	8
8.	Karnataka	4	2	1
9.	Kerala	15	14	35
10.	Madhya Pradesh	408	355	295
11.	Maharashtra	113	89	102
12.	Manipur	1	1	—

1	2	3	4	5
13.	Meghalaya	8	7	4
14.	Nagaland	2	3	1
15.	Orissa	12	16	10
16.	Punjab	37	40	47
17.	Rajasthan	81	80	159
18.	Sikkim	—	—	—
19.	Tamil Nadu	44	54	7
20.	Tripura	—	—	2
21.	Uttar Pradesh	170	163	144
22.	West Bengal	6	11	15
<b>Union Territories</b>				
1.	Andaman and Nicobar	3	2	—
2.	Arunachal Pradesh	—	2	1
3.	Chandigarh	1	—	—
4.	Dadra and Nagar Haveli	—	—	—
5.	Delhi	13	7	6
6.	Goa, Daman and Diu	—	—	1
7.	Mizoram	—	—	5
8.	Pondicherry	—	—	—
9.	Lakshdweep	—	—	—

**Enforcement of Insecticides Act and  
Quality Control**

1228. DR. K. G. ADIYODI :  
Will the Minister of AGRICULTURE  
be pleased to state :

(a) the steps taken for the enforcement of Insecticides Act and quality control in the country;

(b) the number of institutions, State-wise, conducting the work;

(c) if not, whether there is any proposal to start such work during the Seventh Plan period; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN  
THE DEPARTMENT OF AGRICULTURE  
AND COOPERATION  
(SHRI YOGENDRA MAKWANA) : (a)  
The enforcement of the provisions of the  
Insecticides Act, 1968 encompasses a  
dual responsibility on the part of the  
Central and State Governments. The  
Central Government has constituted a  
Central Insecticides Board to advise on  
various matters arising out of the  
implementation of the Act, and a  
Registration Committee for the grant of  
compulsory registration for import and  
manufacture of insecticides as required  
under the provisions of the Act. Most